

Government of Jammu and Kashmir  
Home Department  
Civil Secretariat, Jammu

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NOTIFICATION

Jammu, the 22nd April, 2020

S.O - 130 Whereas, on 04-12-2009 Police Station Bandipora received an information that Hurriyat Chairman Syed Ali Shah Geelani and Bashir Ahmad Bhat @ Saifullah with other associates came out from Jamia Masjid (Jeeded) Bandipora and instigated/provoked public at Town Gulshan Chowk by raising anti national slogans; and

2. Whereas, these Hurriyat activists organized an unruly mob at Gulshan Chowk Bandipora and incited the people against the sovereignty and integrity of India and escaped from the spot while taking advantage of huge gathering of people; and

3. Whereas, a Case FIR No. 245/2009 U/S 13 Unlawful Activities (Prevention) Act 1967, came to be registered in Police Station Bandipora and investigation was taken up; and

4. Whereas, during the course of investigation site plan of place of occurrence was prepared, statement of witnesses acquainted with the facts and circumstances of the case were recorded under relevant provisions of law, besides statement of material witnesses were also recorded U/S 164-A Cr.PC; and

5. Whereas, on the basis of investigation, statement of material witnesses recorded and other evidence collected, the investigating officer has established prima facie case against the below mentioned accused persons for commission of offence punishable Under Section 13 of Unlawful Activities (Prevention) Act, 1967:

S.No	Name of accused	Offence
1	Syed Ali Shah Geelani (Chairman)	13 ULA (P) Act
2	Bashir Ahmad Bhat @ Saifullah	
3	Assadullah Parray S/O Ab. Gani R/O Hajin Sonawari	
4	Mehraj-ud-Din Nanda S/O Gh. Qadir R/O Hajin Sonawari.	
5	Gh. Hassan Shah S/O Ab. Ahad R/O Hajin Sonawari	
6	Ab Hamid Parray S/O Gh. Nabi Parray R/O Hajin Sonawari	
7	Ab. Majeed Gojari S/O Gh. Mohd R/O Vijpary Hajin	
8	Gulzar Ahmad Khan S/O Raja Mohd Khan R/O Satri Sumar Bandipora	

7. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently examined the case diary file and all the other relevant documents relating to the case and has come to the conclusion that prima facie case is made out against the above accused: and

8. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the

Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is sufficient material and evidence available against the above mentioned accused for their prosecution under the provisions of law.

Now, therefore, in exercise of powers conferred by sub section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching prosecution against the above mentioned accused for the commission of offences punishable under section 13 ULA (P) Act in case FIR No. 245/2009 of Police Station Bandipora.

By order of the Government of Jammu & Kashmir.

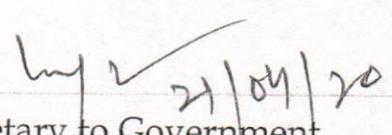
Sd/-  
Principal Secretary to Government  
Home Department.

No:-Home/Pros/191/2019

Dated:- -04-2020

**Copy to the:-**

1. Joint Secretary, J&K Ministry of Home Affairs, GOI
2. Director General of Police, J&K Jammu. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
3. Secretary to Government, Department of Law, Justice & PA (w.7 s.c.)
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.

  
Special Secretary to Government  
Home Department.